

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.12.2013

OA No. 816/2013

Mr. D.C. Gupta, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed not to send the private respondents for the 155th edition of General Fire Fighting Course, which is going to be held from 21st Jan 2014 at DRDO, Timarpur, Delhi and cancel their selection for aforesaid purpose and to select the applicant for the same.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 26.11.2013 (Annexure A/1) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 26.11.2013 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three weeks from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(ARVIND ROHEE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER